

In the Court of the I Additional Subordinate court, Madurai.

Present : Thiru K.Selvapandi, B.A.,B.L.,

I Additional Subordinate Judge,

Friday, this the 15th day of May - 2020.

Crl.M.P.No.543/2020

In

S.C.No.125/2019

Velmurugan @ KattuPoochi  
S/o Muthu

... Petitioner/Accused.

Vs

State through the Inspector of Police,  
Keerathurai P.S.Cr.No.799/2017

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.K.Chandrakumar, Advocate for the petitioner and of Thiru.M.Ramesh, the Addl Public Prosecutor for the state over conference call, this court passed the following

Order

1. Bail application u/s. 439 of Cr.p.c.

2.The offences alleged are U/s. 147, 148, 294(b), 452, 341, 324, 307, 506(2)of IPC

3. Heard.

4. Considered the argument of the both sides. The learned counsel for the petitioner would submit that the respondent has registered a case against the petitioner/accused for an alleged offence under sections 147, 148, 294(b), 452, 341, 324, 307, 506(2)of IPC Act and on 23-04-2019 this Petitioner/Accused unable to appear before this Court, Hence, this Court has issued NBW against this petitioner/accused and remanded on 06-03-2020 pending trial. The

Petitioner/Accused in judicial custody for the past 70 days at Central Prison, Madurai till date. The learned Additional public prosecutor would submit that the petitioner did not appear before this court and that as such NBW was executed by the respondent police and that there are so many cases against the accused. Considering the incarceration period of the petitioner for the past 70 days, and the fact that the petitioner/accused was already released on bail and he was remanded on the execution of NBW, this court is inclined to grant bail to the Petitioner on condition at this pandemic situation.

In the result, the Petitioner is ordered to be enlarged on bail on his executing own bond for Rs.10,000/- to the satisfaction of the **Superintendent, Central Prison, Madurai.**

Pronounced by me in Camp Court on the 15th day of May - 2020.

Sd/- K.Selvapandi

I Additional Subordinate Judge,  
Madurai.

Copy to

1. The Inspector of Police, Keerathurai P.S.
2. The Superintendent Central Prison Madurai.
3. The Petitioner through his counsel.